## PROCEEDINGS OF THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

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Sub: High Court of Andhra Pradesh – Amendment to second para of Standing Order No 282 of the High Court Standing Orders 2004, in terms of Judgment of Hon'ble Division Bench – **NOTIFIED.** 

Read:1.Common order dated 29.09.2022 passed in Criminal Petition Nos.5554 and 7374 of 2022 by the Division Bench-I of High Court of Andhra Pradesh.

2. High Court's Circular 29/Judl/2022, dt 29.09.2022.

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## ORDER ROC.NO 774/SO/2023, DATED: 2201.2024

The High Court has considered the Order dated 29.09.2022 passed in Criminal Petition Nos.5554 and 7374 of 2022 by the Division Bench-I of High Court of Andhra Pradesh and resolved to amend the second para of Standing Order No. 282 of the High Court Standing Orders 2004 and after amendment, Standing Order No.282 reads are as under:

## **STANDING ORDER—282**

"Bail Applications: Where applications for bail of one or more of several persons convicted in one case had already been dealt with by a Judge or Judges, any subsequent applications for bail on behalf of the other accused in that case filed on the same day or on different days, shall be posted, as far as possible, before the same Judge or Judges who heard the prior application.

Every successive application for grant of bail shall be listed before same Hon'ble Judge who disposed of or dismissed the first bail application, in view of the Judgments of the Hon'ble Apex Court in M. Jagan Mohan Vs. P.V.Mohan Rao {(2010)15 SCC 491}, Jaganmohan Bahi Vs. State (NCT of Delhi {(2014) 16 SCC 501}, M/s. Gati Limited Vs. T.Nagarjan Priamiajee & another {Crl.A.No.870 of 2019 decided on 6.5.2019}, Shahzad Hasan Vs. Ishtiag Hasan Khan {(1987) 2 SCC 684}".

The said amended standing Order No.282 to the High Court Standing Orders, 2004, will come into force with immediate effect.

REGISTRAR GENERAL

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice (with a request to place the same before the Hon'ble the Chief Justice for His Lordship's kind perusal)
- 2) All the P.Ss to the Hon'ble Judges (with a request to place the same before the Hon'ble Judges for their Lordships' kind perusal).
- 3) All the Registrars, High Court of Andhra Pradesh.
- 4) The Registrar (IT)-cum-Central Project Coordinator, High Court of Andhra Pradesh [with a request to instruct the concerned to place the same in High Court's website].
- 5) All the Officers, High Court of Andhra Pradesh.
- 6) All the Section Heads, High Court of Andhra Pradesh.
- 7) The President, A.P.High Court Advocates' Association, Amaravati.
- 8) The President, A.P.High Court Advocates Clerks Association, Amaravati.